



FORM No. 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH

ORDER SHEET

Application No. O.A. 191 of 2005

Applicant(s) Smt. Govardhanma Respondent(s) Union of India & others

Advocate
for Applicant(s) M/s M. Basu
A.P. Mishra
S. Debdas

Advocate
for Respondent(s) Mr. R.C. Behere

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
<p>I. p.o of Res. of filed. Copy served. Defects pointed out in Scrutiny may kindly be seen. For favour of Registration/consideration please.</p> <p><u>S.O.(J)</u> 21.3.05</p> <p>Defects removed. For favour of Regis- stration please.</p> <p><u>S.O.(J)</u> 12.5.05</p> <p><u>D.R.</u></p> <p>Registrar</p>	<p>REGISTER</p> <p><u>2005-05</u> ... Registr...</p> <p><u>Order dated 18.5.05</u></p> <p>Heard Mr. M. Basu, Ld. Counsel for the applicant. A copy of this O.A. has been served on opposite parties.</p> <p>The applicant has come before this Tribunal being aggrieved by the order passed by the Res. No. 2 dtd. 05.3.04 (Annexure-5/A) imposing on her the penalty of removal from service.</p> <p>Although the applicant in Para-6 of O.A. has averred that she had availed of all the remedies available to her under the relevant service rules, the Ld. Counsel for the applicant stated that no appeal was filed by her after receipt of the order dtd. 05.3.04 referred to earlier. As the applicant</p>

Notes of the Registry

Orders of the Tribunal

For Adonelson -
Copy Served.


Member

17/05/05

Copy of order
of 18/05/05 a/i
of copy issued
to all the despts.
by Posts. The same
copy of order
issued to the
Counsel for both
sides.


Served

By
25/05/05

has not exhausted the departmental remedies, she is barred by rules framed in this regard in approaching the Tribunal, because mere existence of grievance is not enough to approach this forum. That being the position of law, the applicant is advised to exhaust the departmental remedies first.

In the circumstances, we hereby direct the applicant to submit appeal, if she so advised, before the competent authority against the order of the disciplinary authority (as at Annexure-5/A) within a period of 30 days from the receipt of this order and on receipt of such an appeal, the Respondents shall consider the same strictly in terms of Rule 27 of CCA(OCs) Rules by issuing a reasoned and speaking order. ~~Within a period of 60 days.~~

With the above direction, this O.A. is disposed of.
A copy of this order be handed over to both the parties for compliance. Send copies of this order to Respondents, along with O.A. Copies.

Yours
Member (J) 18/05/05


Vice-Chairman